

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.334 of 2012

Thursday this the 5th day of December 2013

C O R A M :

**HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

Jaya Pandey,
Engineering Assistant,
Doordarshan Kendra, Trivandrum – 695 043.
Mehul, TC 6/763/3, Anantha Nagar,
Vattiyoorkavu, Trivandrum – 695 013.

...Applicant

(By Advocate Mr.S.Narayanan Nair)

V e r s u s

1. Union of India represented by its Secretary,
Ministry of Information and Broadcasting,
New Delhi – 110 001.
2. Additional Director General/Chief Engineer (SZ),
Prasar Bharati Broad Casting of India,
All India Radio & Doordarshan,
Sivananda, Salai, Chennai – 600 005.
3. The Superintending Engineer,
Doordarshan Kendra, Trivandrum – 695 043.
4. The Director General,
Prasar Bharati, New Delhi.

...Respondents

(By Advocate Mr.Sunil Jacob Jose,SCGSC)

This application having been heard on 5th December 2013 this
Tribunal on the same day delivered the following :-

O R D E R

HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER

The applicant who is stated to be working as Engineering Assistant
in Doordarshan Kendra, Trivandrum, has filed this Original Application
impugning the order of her transfer from Trivandrum to Coonoor in



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Tamilnadu. It is primarily contended by the applicant that the above order is in total violation of the transfer guidelines particularly the norms prescribed for posting of husband and wife at the same station as stipulated in Annexure A-3 Office Memorandum issued by the Department of Space, Vikram Sarabhai Space Centre under the Government of India. It is pointed out by the learned counsel that the applicant's husband is working in Vikram Sarabhai Space Centre, Trivandrum as Scientist. Anyhow, we do not deem it necessary to refer to or deal with the above or other contentions raised by the applicant while assailing the order of transfer at this stage since learned counsel submits that the applicant is prepared to approach the competent authority seeking redressal of her grievance.

2. Learned counsel submits that the applicant had not been able to highlight all the grievances in Annexure A-4 representation in their proper perspective. He prays that the applicant may be permitted to submit an additional representation in this regard so that the entire issue can be considered by the competent authority appropriately in the light of the transfer guidelines as well as Annexure A-3 Office Memorandum.

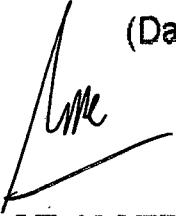
3. In the peculiar facts and circumstances of the case, we are satisfied that the above prayer is only just and reasonable. The Director General, Prasar Bharati, New Delhi is impleaded in this Original Application as additional respondent No.4. It will be open to the applicant to submit an additional/fresh representation before the Director General, Prasar Bharati, New Delhi, within two weeks from today. If such a representation is received by additional respondent No.4, the same shall be considered and

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an appropriate decision thereon shall be taken strictly on its merit and in accordance with the rules governing the field as well as Annexure A-3 Office Memorandum, if it is applicable. This shall be done as expeditiously as possible, at any rate, within an outer limit of two months from the date of receipt of the representation referred to above. Till such time a decision is taken in the matter, status quo as on today shall be maintained.

(Dated this the 5th day of December 2013)


K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER


JUSTICE A.K.BASHEER
JUDICIAL MEMBER

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